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SEPARATE PAGING IS GIVEN TO THIS PART. IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART VII

Advertisements and Notices, etc.

THE ORISSA GAZETTE

NOTICE

The annual subscription to the *Government Gazette* is at the following rates payable in advance:—

No. of Parts	Annual subscription without postage		Annual subscription with postage	
	Rs.	a. p.	Rs.	a. p.
Part I	6	0 0	7	0 0
Part II	6	4 0	7	4 0
Part III	21	0 0	23	0 0
Part IV	2	0 0	2	8 0
Part V	3	0 0	3	8 0
Part VI	3	0 0	3	8 0
Part VII	11	0 0	11	8 0
Part VIII	6	0 0	7	8 0
Part IX	4	0 0	4	8 0
Part X	4	0 0	4	8 0
Part XI	4	0 0	4	8 0
Supplement including Supplement (A).	30	0 0	35	0 0
Entire Gazette	22	6 0	25	0 0
Parts I, III, IV and VII.				
Appendix			2	0 0

(i) Single copy of the entire Gazette can be supplied at Re. 1 without postage and at Rs. 1-2-0 with postage.

(ii) A copy of Supplement including Supplement (A) can be supplied at Re. 0-8-0 without postage and Re. 0-9-0 with postage.

(iii) A copy of the *Gazette Extraordinary* can be supplied at the rate of one anna for every 16 pages or a fraction thereof. Postage according to weight.

(iv) A copy of the Appendix (Catalogue of books and periodicals) can be supplied at the rate of Re. 0-5-3. Postage according to weight.

RATES OF ADVERTISEMENTS IN PART VII

	Rs.	a.	p.
Full page per issue	20	0	0
Half page per issue	10	0	0

Casual advertisements, 8 annas per line per insertion for double column, and 4 annas per line per insertion for single column.

Applications for the Gazette should be addressed to "The Publisher of *The Orissa Gazette*, Cuttack", and must be accompanied by a remittance—unless the applicant desires that the Gazette should be sent by value-payable post in which case in addition to the ordinary postage the usual charge for postal commission will be made.

Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

Subscribers will please note that their Gazette will be stopped at the expiry of the period subscribed for unless the order distinctly states that it is to be continued until further instructions.

All notifications intended for publication in *The Orissa Gazette* should reach the Publisher's Office not later than 4 P.M. on the preceding Wednesday and all advertisements, educational notices, results of examinations, etc., must reach the Publisher's Office by 12 noon on Monday to ensure appearance in that week's Gazette.

S. H. KHAN
 Publisher, *The Orissa Gazette*

NOTICE

The Proceedings of the Orissa Legislative Assembly, printed in separate pamphlet form, are available for sale in the Book Depot of the Government Press, Cuttack, at the following rates:—

	Rs.	a.	p.
Annual subscription without postage	11	0	0
Annual subscription with postage	15	0	0
Price of single copy of Proceedings	0	4	0
Price of single copy of Indices	0	4	0

S. H. KHAN
 Superintendent
 Government Press and Publication

WANTED

Applications are invited for the following permanent posts in the ministerial establishment in the Office of the Superintending Engineer, Western Circle, to function from the 1st April 1945;—

I. Correspondence Branch

- (1) One Head Assistant—Rs. 120—8—160
- (2) One First Assistant—Rs. 75—5—100
- (3) Two Upper Division Clerks—Rs. 60—2—70
- (4) Nine Lower Division Clerks—Rs. 30—2—50—E. B.—1—60.
- (5) One Despatcher—Rs. 30
- (6) One Record-Supplier—Rs. 20

II. Drawing Branch

- (1) One Head Estimator—Rs. 85—5—125
- (2) One Estimator (Second grade)—Rs. 70—3—100
- (3) Two Draftsmen—Rs. 50—2—70

III. Menial Establishment

- One Daftry
 Three Office Peons } Rs. 10—1/5—12—E. B.—1/5—14.
 Two Orderly Peons }
 One Jamadar Orderly—Rs. 14—1/3—16

2. In addition, they will draw dearness allowance or war allowance, as the case may be, according to the sanctioned scale.

3. Qualifications required—

I. (1) Must have experience in the working and management of a Public Works Department Circle Office and must be acquainted with Public Works Department code rules and regulations.

(2) Preference will be given to Public Works Department Head Clerks having knowledge of Public Works Department code rules and regulations.

(3) Preference will be given to Lower Division Clerks in Public Works Department with experience in Accounts, Buildings and Irrigation works.

(4) Matriculates with good speed in typewriting. Men with office experience will be preferred.

(5) and (6) Matriculates with office experience will be preferred.

II. (1) Must have thorough experience in Estimating and Drawing work of a Public Works Department Division or Circle Office.

(2) and (3) Preference will be given to C. E. S. passed candidates with good knowledge in Estimating and Drawing.

III. Young men with good physique and active habits possessing a little knowledge of English are required. A knowledge of cycling is essential. Past experience useful.

4. Age should not exceed 25 years on the 1st April 1945 except in the case of candidates who are already in permanent Government service. Preference will be given to natives of or persons who are domiciled in Orissa.

5. Applications in candidates' own handwriting with copies of testimonials stating past experience, etc., must reach the Chief Engineer, Orissa, on or before the 25th January 1945.

BRIJ NARAYAN

Chief Engineer, Public Works Department, Orissa

CUTTACK
 The 9th January 1945

NOTICE OF SALE
NOTIFICATION A

Notice is hereby given under sections 6 and 13, Act XI of 1859, that the undermentioned estates and shares of estate in the district of Balasore will be put up for sale at the office of Collector of that district on the 19th February 1945 at 12 A.M. for arrears of revenue and other demands which by law are realisable as arrears of land revenue:—

Tauzi No.	Name of mahal and pargana	Sadr jama of the whole estate	Whether the whole estate is to be sold	If only a share is to be sold, specification of such share or shares	Names of proprietors of properties to be sold	If only a share is to be sold, the Sadr jama of such share	If the whole estate is to be sold, the arrears due from it	If only a share is to be sold, the arrears due from it
1	2	3	4	5	6	7	8	9
3562	Haripur, Ph. Killia Ambhatta.	Rs. a. p. 923 0 0	Whole	Nil	Lalnohan Das	Nil	Rs. a. p. 230 0 0	Rs. a. p. Nil
3685	Brajasundarpur, Ph. Ankura.	4,240 0 0	Share	4 annas share in the estate	Radhamohan Jew Thakur, marfat Aparna Debya, wife of Srioharan Padhi and others.	1,060 0 0	Nil	320 0 0
37	Tq. Narayanpur, Ph. Adarupia.	1,089 0 0	Whole	Nil	Sri Raghunath Jew Thakur, marfat Chy. Krushna Prasad Sondh Mohapatra.	Nil	439 0 0	Nil
578	Sabaug, Ph. Balikhanda.	3,965 0 0	Do.	Nil	Mohasay Ganesh Prasad Roy and another.	Nil	1,482 0 0	Nil
3814	Harakrishnapur, Ph. Balikhanda.	709 0 0	Do.	Nil	Chy. Sitikanta Mohapatra	Nil	136 9 0	Nil
4126	Surendrapur, Ph. Balikhanda.	1,540 0 0	Do.	Nil	Surendra Nath Misra and another.	Nil	534 7 0	Nil
4127	Raghunathpur, Ph. Raghunathpur.	1,307 0 0	Do.	Nil	Chy. Raghunath Nisanka Mohapatra and others.	Nil	1,307 0 0	Nil
922	Tq. Radhashyampur, Ph. Banchhas.	5,537 0 0	Do.	Nil	Samanta Radhaprasanna Das.	Nil	1,509 0 0	Nil
924	Mobarakpur, Ph. Banchhas.	9,945 14 5	Do.	Nil	Panchanan Kumar Deb Mandal and others.	Nil	2,472 12 9	Nil
3826	Radhaprasadpur, Ph. Radhaprasadpur.	2,819 0 0	Do.	Nil	Samanta Radhaprasad Das alias Baisnab Charan Das.	Nil	570 11 6	Nil
3965	Purnachandrapur, Ph. Banchhas.	5,350 0 0	- Do.	Nil	Chy. Purna Chandra Das Praharaj Bidyadhar Bhyan Mohapatra and others.	Nil	2,675 0 0	Nil
4745	Mobarakpur-Bimbardhar, Ph. Banchhas.	538 11 9	Do.	Nil	Bimbardhar Das Patnaik and another.	Nil	95 0 0	Nil
668	Babarda Tq., Ph. Basta Habelli.	677 0 0	Do.	Nil	Ghanashyam Mohapatra and others.	Nil	77 11 8	Nil
387	Nadigan, Ph. Bayang	2,658 0 0	Do.	Nil	Kanungo Chy. Brundaban Chandra Harichandan Roy Mohapatra.	Nil	1,822 15 0	Nil
			Do.	Nil	Aratbandhu Bnl	Nil	355 0 0	Nil

985	Tq. Birabarpur, Ph. Bhera.	773 4 3	Do.	Nil	Nil	386 10 2	Nil	2,485 3 1	Nil	Nil
1563A	Braja Jamsuli (Kt. Tq. Jamsuli), Ph. Daradachor.	753 8 9	Do.	Nil	Nil	276 12 4	Nil	2,485 3 1	Nil	Nil
237	Tq. Shyampur, Ph. Dhamnagar.	6,931 0 0	Share	16 annas share in mauzas Azamatpur, Anaharpur, Baburigan, Brahmapur, Dhamnagar, Dakhinbar, Dolgobindpur, Dubal, Gariali, Ichhada-Mazafarpur, Joynagar, Jhardiha, Kasati, Kharji-Karua, Krushnadaspur, Kusuma, Mankoria, Nachhipur, Naguan, Padinarayanpur, Paharpur, Sampoi, Sathagan, Sarifpur and Talapada.	Nil	Nil	Nil	2,485 3 1	Nil	Nil
1568	Kt. Tq. Garpada, Ph. Garpada.	573 0 8	Whole	Nil	Nil	226 8 4	Nil	2,485 3 1	Nil	Nil
1623A	Mā. Chandanpur, etc., Ph. Kaima.	602 3 4	Do.	Nil	Nil	301 1 7	Nil	2,485 3 1	Nil	Nil
661	Tq. Gobindapur, Ph. Kundi.	963 0 0	Do.	Nil	Nil	109 0 0	Nil	2,485 3 1	Nil	Nil
1709	Kt. Tq. Gobindapur, Ph. Kundi.	544 0 0	Do.	Nil	Nil	172 0 0	Nil	2,485 3 1	Nil	Nil
912	Killa Shyamsundarpur, Ph. Kudal.	726 0 0	Do.	Nil	Nil	327 0 0	Nil	2,485 3 1	Nil	Nil
665	Jamalpur Tq., Ph. Mulidachor.	1,333 0 0	Share	Re. 0-8-6 in the estate	Nil	Nil	708 2 6	353 13 3	Nil	Nil
1	Tq. Randia, Ph. Randiargada.	5,254 8 6	Whole	Nil	Nil	2,626 10 3	Nil	353 13 3	Nil	Nil
4503	Ganipur-Baidyanati, Ph. Remuna Habelli.	827 14 5	Do.	Nil	Nil	137 4 9	Nil	353 13 3	Nil	Nil
805	Ratai Kt. Tappa, Ph. Satmalang.	521 0 0	Do.	Nil	Nil	781 0 0	Nil	353 13 3	Nil	Nil
806	Narayanpur Tappa, Ph. Satmalang.	1,404 3 3	Share	8 annas share in the estate	Nil	Nil	702 1 7	353 13 3	Nil	Nil
809/R	Chhanua Tappa, Ph. Satmalang.	672 0 0	Do.	13a. 4p. share in the estate	Nil	Nil	551 10 8	353 13 3	Nil	Nil
5092	Talapada Tq. Braja-kumar, Ph. Senaut.	551 7 4	Whole	Nil	Nil	249 15 8	Nil	353 13 3	Nil	Nil
1368/1	Bishnupur, Ph. Sahabandar.	6,172 0 0	Share	8 annas in the estate	Nil	Nil	3,086 0 0	3,685 0 0	Nil	Nil
137	Radhanagar, Ph. Suso	3,207 0 0	Whole	Nil	Nil	1,000 0 0	Nil	3,685 0 0	Nil	Nil
145/B	Arcikana, Ph. Soso	939 0 0	Do.	Nil	Nil	116 8 0	Nil	3,685 0 0	Nil	Nil

Tauzi No.	Name of mahal and pargana	Sadr jama of the whole estate	Whether the whole estate is to be sold	If only a share is to be sold, specification of such share or shares	Names of proprietors of properties to be sold	If only a share is to be sold, the Sadr jama of such share	If the whole estate is to be sold, the arrears due from it	If only a share is to be sold, the arrears due from it
1	2	3	4	5	6	7	8	9
150/R	Purusondha Tappa, Ph. Soso.	Rs. a. p. 4,055 0 0	Share	4 annas in mauzas Balikana, Barahat-Trilochanpur, Chakrapadhi, Ghantagaria, Gopinathpur, Joysinghpur, Narajpur, Rajnagar-Mangalpor, Tajpur, Tutapara, Mundoli, Aria, Kalapahad, Kuarda, Padi, Barbarchikayan, Bisalkana, Nirmalpur, Purusondha, Raintira, Routarapur, Mahantipara, Patpur, Bahadulpur, Barabarangia, Bant, Balagaria, Chainpur, Badigaria, Jirna, Panpadi and Salakania.	Bholeswar Das Bairiganjan Bhyan Mohapatra.	1,013 8 9	Nil	Rs. a. p. 34 13 3
150/2	Purusondha Tappa, Ph. Soso.	4,055 0 0	Do.	12 annas share in Balikana, Barahat-Trilochanpur, Chakrapadhi, Ghantagaria, Gopinathpur, Joysinghpur, Narajpur, Rajnagar-Mangalpor, Tajapur, Tutapara, Mundoli, Aria, Kalapahara, Kuarda, Padi, Barbarchikayan, Bisalkana, Nirmalpor, Purusondha, Raintira, Routarapur, Mahantipara and Patpur.	Nityananda Das Mohapatra.	2,539 0 0	Nil	279 11 0
152/2	Nami Ma., Ph. Soso	1,389 0 0	Do.	6a. 1p. 9kt. 14b. share in the estate	Jebun Nisa Bibi, wife of Mohammad Abdul Hai.	531 10 11	Nil	265 10 11
1289	Thaila Kt. Tq., Ph. Soso	656 13 8	Whole	Nil	Narayan Sahu and others	Nil	327 14 10	Nil
1657/2	Tappa Purusondha Kt. Tappa, Ph. Soso.	1,619 7 11	Share	6 annas in the estate	Nakshatramali Dei, wife of Brajakishore Mohapatra.	607 4 11	Nil	303 7 6
824	Tq. Nayapara, Ph. Talsabanga.	559 14 11	Whole	Nil	Jamila Khatun Bibi, wife of Shaikh Enamulla, and others.	Nil	120 0 4	Nil
				All other shares than that specified in column 5 will be exempted from sale.				

R. S. OJHA
Collector, Balasore
[2-1-1945]

BALASORE: 8th January 1945

FEDERAL PUBLIC SERVICE COMMISSION

Applications invited for (I) six posts of Project Officers (Grade B) and (II) four posts of Project Officers (Grade C), Central Technical Power Board. (I) *Grade B Officers*—Initial pay between Rs. 1,000 and Rs. 1,800 per mensem according to qualifications: *Qualifications: For 1st post*—(i) Civil Engineer with ten years' experience mainly on siting of hydro-electric power stations; (ii) experience in construction of dams and hydraulic work connected with hydro-electric power, in estimating costs of civil engineering works, in geology with knowledge of various types of rock formation; (iii) practical experience in methods of carrying out surveys of river flow and design of hydraulic control works for river regulation. A fair knowledge of hydraulic turbine design will be regarded an additional qualification. *For 2nd post*—(i) Electrical Engineer with at least ten years' experience in design, construction and operation of large high voltage transmission systems; (ii) experience in transmission work at over 60 KV, in switching and control problems on high voltage transmission system with up-to-date knowledge of protective equipment, etc. and in estimates of costs, methods of evaluating line losses, etc.; (iii) thorough knowledge of all mathematical calculations relating to regulation and other characteristics of high voltage transmission circuits. A working knowledge of design of steel towers for transmission lines desirable. *For 3rd post*—(i) Electrical Engineer with at least ten years' experience mostly in estimating potential load possibilities in rural areas including power irrigation and dewatering; (ii) experience in design and costs of overhead transmission and distribution systems up to 33 KV, and in economical methods of transmission, distribution and switching; (iii) should preferably be acquainted with various rural processes at present using animal or mechanical power in villages with a view to assessing their prospective electric power requirements and planning such supplies of power; (iv) should be knowledgeable as to economic conditions of rural industries, processes of cost problems involved in replacing by electricity present primitive form of motive power. *For 4th post*—(i) Engineer (preferably mechanical) with at least ten years' experience in thermal power station work, and adequate knowledge of thermodynamics, performance of steam boilers and turbines and of diesel engines; (ii) experience in estimates of capital and operating costs for thermal power stations with good knowledge of power station design both steam and diesel; (iii) practical experience of siting of steam power stations and of dealing with factors relating thereto; and (iv) must be thoroughly conversant with circulating water problems involving cooling towers, spray pond and direct systems of cooling. *For 5th post*—(i) Electrical Engineer with at least ten years' experience, preferably with a postgraduate research course in electrical engineering with special reference to standardization and testing; (ii) considerable knowledge of design and characteristics of electric power equipment and of standardization methods adopted in other countries; (iii) experience in a high voltage engineering laboratory and considerable practical experience of electrical testing; (iv) experience in lecturing and in training of electrical engineering students. Some time spent in an electric public utility would be an advantage. *For 6th post*—(i) Electrical Engineer with at least ten years' experience; (ii) considerable experience in all problems associated with supply of electric power to large industrial premises; (iii) should preferably have worked in commercial department of a major electric public utility and possess considerable knowledge of power rates for various classes of industry; (iv) must be thoroughly experienced in estimating amounts of power required by a wide variety of industrial processes; (v) should preferably have personal experience in negotiations leading up to supplies of power to industries such as Textile Mills, Engineering Workshops, Electric Furnaces, Cement Works, Steel Works, Sugar Mills and Chemical Works; (vi) should possess good power of self-expression and be well accustomed to conducting business correspondence. (II) *Grade C Officers*—Initial pay between Rs. 400 and Rs. 900 per mensem according to qualifications. Candidates should preferably be young and energetic. *Qualifications*—Qualifications should approach those of the Grade B Project Officers posts Nos. 1, 2, 3 and 6 respectively. Candidates will not be expected to have as much actual experience and judgment as the Grade B Officer whom they will be assisting. Particulars and application form from Secretary, Federal Public Service Commission, Simla. Closing date for applications with Treasury Receipt for Rs. 7-8-0 (Rs. 1-14-0 for Scheduled Caste candidates) 31st January 1945.

SIMLA: 4th January 1945

DESTRUCTION OF RECORDS

CIVIL RECORDS (EXECUTION PETITIONS)

Notice is hereby given to all concerned that all the Execution petitions (Civil records) on the file of the Principal Agency Munsif, Gunpur, as noted below are liable for destruction as required under rules and will be destroyed on or after the 15th day of January 1945 in the Court of the Principal Agency Munsif, Gunpur. The parties concerned should apply for the return of documents, if any filed by them before the date prescribed above or else they will be destroyed with the concerned records.

I. (a)	Execution petitions 2 and 3 of 1934		
	Do.	Do.	1 to 4 of 1935
	Do.	Do.	1 of 1936
	Do.	Do.	1 to 3 of 1937
(b)	Do.	Do.	1, 2 of 1938
	Do.	Do.	1 and 4 of 1939
	Do.	Do.	1 to 4 of 1940

Part I

Part III

JAGANATH DAS

Principal Agency Munsif, Gunpur

NOTICE

Sealed tenders on plain papers will be received up to 3-30 p.m. on Friday, the 19th January 1945, by the undersigned for the work—Improvements to the weak points in Kuakhai Right Embankment at 4th mile near Mancheswar and 10th mile 2nd qr. near Basuaghai at an cost of Rs. 4,134. and Rs. 2,757 respectively.

All other informations will be available in the office of the undersigned during office hours on working days.

M. N. BHUYAN

CUTTACK
The 6th January 1945

Executive Engineer
Southern Division

THE ELLIOTT PRIZE FOR SCIENTIFIC RESEARCH FOR 1945—49

Calcutta, 11th January 1945

In accordance with the Government of Bengal, General Department, revised notification No. 112-T. Edn., dated the 5th May 1917, published in Part I, page 667 of the *Calcutta Gazette*, 1917, the Elliott Prize for Scientific Research for 1945 will be awarded to the author of the best original essays giving the results of original research or investigation made by the candidate in Chemistry and published during the years 1941—44 inclusive.

In accordance with the notification cited above, the Elliott Prize for Scientific Research for 1946 will be awarded to the author of the best original essays giving the results of original research or investigation made by the candidate in Physics and published during the years 1942—45 inclusive.

Any native of Bengal, Bihar or Orissa or any Anglo-Indian or domiciled European, residing in Bengal, Bihar or Orissa, may compete for the prize.

The essays of competitors must be sent in so as to reach the President of the Royal Asiatic Society of Bengal, c/o the General Secretary, 1, Park Street, Calcutta, by the end of June of this year. Author's reprints must be submitted and not manuscripts. The prize will be awarded to the best competitor and be conferred publicly at the Annual General Meeting of the Royal Asiatic Society of Bengal in February 1946.

Preference will be given to researches leading to discoveries likely to develop the industrial resources of Bengal, Bihar or Orissa.

The value of the prize will not be less than Rs. 210. In the event of no essay being deemed of sufficient merit, no prize will be awarded.

The prizes for the next four years will be allotted as follows:—

1946—Physics

1947—Geology and Biology (including Pathology and Physiology).

1948—Mathematics

1949—Chemistry

All essays submitted must have been published during the four calendar years immediately preceding that for which the prize is given.

S. P. MOOKERJEE

President, Royal Asiatic Society of Bengal

R. B. PAL

Vice-Chancellor, Calcutta University

K. ZACHARIAH

Director of Public Instruction, Bengal

[3—1—26-1-1945]

To

His Excellency the Governor of Orissa
In the matter of an Election Petition Under Part III of
the Government of India (Provincial Elections)
(Corrupt Practices and Election) Order, 1933.

AND

In the matter of

(1) Sree Amarendra Mansing Bhramarbar Ray, son of late
Brajendra Mansing Bhramarbar Ray of Dompara Garh,
P. O. Dompara, Cuttack,

(2) Sree Prahlad Chandra Das, son of late Ratnakar Das
of Mirzapur, P. O. Tihidi, district Balasore—*Petitioners*

versus

Sree Motilal Pandit, son of late Ganeshlall Pandit, by
caste Kashmir Brahmin, by profession Landholder of
Chandnichauk, P. O. Chandnichauk, P. S. Lalbag, Town
Cuttack—*Respondent*.

The humble petition of the
abovenamed petitioners

Most respectfully sheweth :

1. That the petitioners are Electors for the East Orissa
Landholders' Constituency of the Orissa Legislative
Assembly and they have been listed in the Roll of Electors
for the said constituency in the following manner :—

Serial No.	Name of Elector	His father's name	Postal Address	Qualification
1	2	3	4	5
1	Amarendra Mansing Bhramarbar Ray.	Brajendra Mansing Bhramarbar Ray.	Dompara Garh, Thana Banki, P. O. Dompara, district Cuttack.	Killazat
2	Prahlad Chandra Das	Ratnakar Das	Mirzapur, P. O. Tihidi, district Balasore.	Revenue

2. That on the death of the late Brajasundar Das on
the 9th June 1944 (who was a member of the Orissa
Assembly) the seat for the East Orissa Landholders'
Constituency in the Orissa Legislative Assembly fell vacant.

3. That by a notification published in the *Orissa Gazette*,
dated the 23rd June 1944 Your Excellency was pleased to
call upon the said constituency to elect a member to fill
the said vacancy on or before the 1st August 1944.

4. That the 5th July 1944 was appointed by your
Excellency for nomination of candidates for the said
election.

5. That the petitioners decided to nominate Sri Say-
lendra Narayan Bhunj Deo, Tikayet of Kanika, on behalf of
their party, the United Party, as candidate for the said
Election to represent the view-point of the party in the
Assembly and accordingly the said Tikayet decided to be a
candidate for the said Election and intimated the decision
to the Electors and canvassed for his support and received
some nomination papers in his name to be filed for the
election.

6. That on the 30th June 1944 Your Excellency was
pleased to make a proclamation under section 93 of the
Government of India Act, 1935 and to make provision
therein *inter alia* to the effect that "while this proclama-
tion is in force, it shall, notwithstanding anything in the
Rules made under the Act relating to elections, be un-
necessary for an election to be held or the purpose of filling
any casual vacancy in the Provincial Legislature".

7. That in view of the said provision in the proclamation,
the petitioners refrained from exercising their legitimate
rights which they had decided to do under the Election
Rules and they did not nominate their candidate for the
said election, nor did the said Tikayet file his nomination
papers. This has resulted in the illegal and uncontested
election of the respondent.

8. That like the petitioners, other electors, and the
public were led by Your Excellency proclamation and
publication in newspaper about that, to believe that no
election would be held for the said vacancy in the Legis-
lative Assembly.

9. That such widespread belief caused a press note to be
issued by the Publicity Department on the 6th July 1944
making reference to such belief as misapprehension but it
was too late to avert the mischief.

10. That the petitioners learnt from the Extraordinary
issue of the Gazette, dated the 31st July 1944 that the
respondent had been elected to the said seat.

11. That on enquiry, the petitioners came to know that
the Returning Officer had illegally accepted the nomination

of the respondent on the 5th July 1944 and proceeded
with the election in spite of the provisions to the contrary
in the proclamation in this connection.

12. That the Returning Officer had no legal right
power or jurisdiction to proceed with the Election after the
proclamation made and issued by Your Excellency on 30th
June 1944 and as such the result of the election has been
materially affected by the improper acceptance of the
nomination of the respondent.

13. That the situation was also taken advantage of by the
respondent, in spreading the idea through his supporters
and friends that the election would not be held, with
a view to mislead the petitioners' candidate and his
supporters.

14. That the Corrupt Practices as enumerated below
were committed by and in the interest of the respondent
and as such the election is liable to be declared void :—

(a) The Part I of the Returns of Expenses has not
been made in accordance with law and as such the
Returns of Election Expenses is false in material particulars
and so also the declaration made by the respondent verify-
ing the Returns.

(b) The Part A of the Returns of Election Expenses
submitted by the respondent is untrue. The expenses
incurred on petrol have not been correctly given in the
Returns.

(c) Pandit Shyamsundar Nath Suthoo, a friend and
relation of the respondent the proposer in the Nomination
of the respondent made in his letter dated the 1st July 1944
a statement of fact with the connivance of the respondent
in relation to the candidature of Sree Sailendra Narayan
Bhunj Deo, Tikayet, with a view to prejudice the prospects
of the election of the candidates Saylendra Narayan Bhunj
Deo, Tikayet.

15. That the following are also some of the grounds on
account of which the election cannot be said to be valid :—

(a) (i) Improper acceptance of the nomination of the
Respondent which is materially affected the result of
the election.

(ii) Acceptance of invalid and defective nomination
paper.

(b) The election of the respondent, the returned candi-
date has been procured by Corrupt Practices.

(c) The result of the election has been materially
affected by Corrupt Practices.

(d) The scrutiny and election have been held by
Mr. H. Lal, the Returning Officer, without any legal
authority or jurisdictions.

(e) The electors were admittedly led to believe that the
election was postponed by the proclamation made on the
30th June 1944 under section 93 of Government of India
Act and the uncontradicted reports thereof published in
the newspapers.

(f) Attempts by the publicity department to remove
the "misapprehension" in regard to the postponement
sine die of the elections, were made too late, after the time
of nomination and scrutiny was over.

(g) Considerations of equity and justice.

PRAYER

The petitioners, therefore, most respectfully pray that
Your Excellency will be graciously pleased to declare that
the election of the respondent, returned from the East
Orissa Landholders' Constituency is void and that the
respondent has not been duly elected.

And for this act of kindness the petitioners shall, as
duty bound, ever pray.

(Sd.) Amarendra Mansing Bhramarbar Ray

(Sd.) Prahlad Chandra Das

VERIFICATION

I, Prahlad Chandra Das, son of late Ratnakar Das, being
present to-day at my residence at Bhadrak do hereby
solemnly affirm and declare that the facts stated above
paras. 1 to 8 are true to my knowledge and those in
other paras. are true to my belief and informations derived
from the account papers filed by the returned candidate
and I sign this verification this the 19th day of September
1944.

(Sd.) Prahlad Chandra Das

VERIFICATION

I, Amarendra Mansing Bhramarbar Ray, son of late
Brajendra Mansing Bhramarbar Ray, being present to-day
at my residence at Cuttack do hereby solemnly affirm and
declare that the facts stated above in paras. 1 to 8 are true
to my knowledge and those in other paras. are true to my
belief and informations derived from the account papers
filed by the returned candidate and I sign this verification
this the 19th day of September 1944.

(Sd.) Amarendra Mansing Bhramarbar Ray

NOTICE

An examination for admission to the Royal Indian Navy will be held at Delhi on the 2nd April 1945 and subsequent days. Only persons born not earlier than the 2nd November 1925 and not later than the 1st November 1927 will be eligible. The cost of training, to be borne by parents or guardians, is £260 approximately. Application form and full particulars may be obtained direct from the Secretary, Federal Public Service Commission, Kennedy House Annexe, Simla, S.W.

S. J. MAJUMDAR

*Under-Secretary to the Government of
Orissa, Home (Political) Department*

CUTTACK
The 4th January 1945

WANTED

A diarist temporarily up to the 28th February 1947 for the Finance Department of the Orissa Secretariat in the scale of Rs. 30-1-45.

Qualifications—Must be at least a matriculate with previous office experience. Preference will be given to a native of or person domiciled in the Province of Orissa. Applications in applicant's own handwriting stating age, nationality and past experience should reach the undersigned not later than the 31st January 1945.

N. M. MAHANTI

*Assistant Secretary to the Government
of Orissa, Finance Department*

CUTTACK
The 8th January 1945

NOTICE

Sealed tenders on plain paper to be eventually drawn in P.W.D. Form No. F-2 will be received up to 3 P.M. on the 15th January 1945 by the undersigned for the work "Construction of the Fire Station at Balasore". The approximate amount of the estimate is Rs. 10,000 (worked at P.W.D. schedule rate).

All other informations can be obtained in the office of the undersigned.

M. MAHAPATRA
Assistant Engineer

BALASORE
The 3rd January 1945 Civil Defence Department, Balasore

WANTED

Temporarily a Health Inspector on a pay of Rs. 40—2—80 per mensem and dearness allowance according to rules. Last date of application—15th January 1945. Only Oriyas or persons domiciled in Orissa are eligible for appointment.

A. N. CHOPRA, LT.-COL., I.M.S.

CUTTACK Director of Health and Inspector-General
The 3rd January 1945 of Prisons, Orissa

[2—2—12-1-1945]